



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 1st April 2016

SRO 118 .- In exercise of the powers conferred by sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of entry tax, leviable under the said Act, 6000 sq.ft (six thousand square feet) of marble to be imported into the State by Jamia Islamia Arabia, Reyazul-Uloom & Jamia Reyazus-Salihah, Reyaz Nagar Near Darhali Bridge, Rajouri, J&K for the construction of Jamia Masjid, Reaz-ul-Aloom, Rajouri subject to the condition that the management undertakes that goods so imported are exclusively meant for the aforesaid purpose.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS
Commissioner/Secretary to Government
Finance Department

No. ET/Estt/129/2015

Dated: 01-04-2016

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, Commercial Taxes Department, J&K, Jammu.
3. Excise Commissioner, J&K, Jammu.
4. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
5. Private Secretary to Chief Secretary.
6. Private Secretary to Commissioner/Secretary, Finance.
7. Chariman-cum-Administrator, Jamia Islamia Arabia, Reyazul-Uloom & Jamia Reyazus-Salihah, Reyaz Nagar Near Darhali Bridge, Rajouri, J&K.
8. Stock file/Incharge website, Finance

(Bharat Singh)KAS

Additional Secretary to Government
Finance Department

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